

পঞ্জীভুক্ত নম্বৰ - ৭৬৮/৯৭

Registered No.-768/97

অসম ৰাজপত্ৰ



সত্যমেব জয়তে

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 254 দিশপুৰ, বুধবাৰ, 9 ছেপ্টেম্বৰ, 2015, 18 ভাদ, 1937 (শক)  
 No. 254 Dispur, Wednesday, 9th September, 2015, 18th Bhadra, 1937 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

**NOTIFICATION**The 9<sup>th</sup> September, 2015

**No. LGL.101/2011/Pt/11.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 1<sup>st</sup> September, 2015 is hereby published for general information.

S. M. BUZAR BARUAH

Secretary to the Government of Assam

ASSAM ACT NO. XXI OF 2015

(Received the assent of the Governor on 1<sup>st</sup> September, 2015)

THE COTTON COLLEGE STATE UNIVERSITY (AMENDMENT) ACT, 2015



AN  
ACT

to amend the Cotton College State University Act, 2011.

Preamble

Whereas it is expedient to amend the Cotton College State University Act, 2011, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam Act  
No. XIX  
of 2011.

It is hereby enacted in the Sixty-sixth Year of the Republic of India as follows:-

Short title,  
extent and  
commencement.

1. (1) This Act may be called the Cotton College State University (Amendment) Act, 2015.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment  
of Section 6.

2. In the principal Act, for Section 6 with the marginal note thereof, the following shall be substituted, namely:-

“Property to  
remain with the  
Cotton College.

6. From the date of commencement of this Act, the existing property, land and building and all liquid assets of the Cotton College shall remain with it as a Constituent College of the University.”

**S. M. BUZAR BARUAH,**

Secretary to the Government of Assam,  
Legislative Department, Dispur.